Selection of Kendriya Vidyalaya Teachers in Delhi Administration Schools

1424. SHRI BEKAL UTSAHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that a large number of teachers of Kendriya Vidyalayas appeared in the examination conducted by the Delhi Administration in 1991 for the posts of Post Graduate Teachers;

(b) whether it is also a fact that a number of teachers whose applications were duly forwarded by Kendriya Vidalayas were on their selection asked to deposit one month/three months pay and were treated as having resigned from service on their own and were also denied the benefits of encashment of earned leave ; and

(c) if so, the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARIUN SINGH) : (a) Yse, Sir. Some of the teachers of Kendriya Vidyalayas appeared in the examination conducted by the Delhi Administration in 1991 for the posts of Post Graduate Teachers.

(b) and (c) As per Kendriya Vidyalaya Sangathan records, no such instance has come to the notice. However, in cases where an employee tenders his resignation and seeks to be relieved before the expiry of *one* month from the date of , notice, the appointing authority has the discretion cither to indist on full month's notice or to relieve the employee before the end of the notice period without asking for payment of salary in lieu of notice, provided that it is satisfied that alternative arrangements can be made and/or the Vidyalayas' work can be carried on effectively.

Validity of affidavits in schools

1425. SHRI RAJUBHAI A. PARMAR : Will the Minister of HUMAN RESOURCE .. DEVELOPMENT be pleased to state :

(a) whether it is a fact that parents can submit affidavits signed by Notary Public,

Oath Commissioner and Executive Magistrates regarding the date of birth while getting their wards admitted in educational institutions, in lieu of the birth certificate of their ward ;

(b) whether Government are aware that some of the schools run by the Delhi Administration accept such affidavits and some of them do not accept these affidavits at the time of admission, if so the reasons therefor ; and

(c) whether Government propose to issue instructions to maintain uniformity in the matter?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (c) Yes, Sir. Delhi Administration has been directed to issue suitable instructions to the school authorities immediately.

Letters of Jawaharlal Nehru

1426. SHRI SAMAR MUKHERJEE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 4218 given in the Rajya Sabha on 27th March, 1992 and state the number of the letters of Jawaharlal Nehru written to Lady Mountbatten which are holographed and the number of those autographed ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : Further information is being collected and will be placed on the table of the House.

Acquisition of Jawaharlal Nehru's letters

1427. SHRI RAMACHANDRAN PIL LAI : Will the Minister of HUMAN RE SOURCE DEVELOPMENT be pleased to state :

(a) the details of the papers and documents connected with the acquisition of Jawaharlal Nehru's letters to Lady Mountbatten brought from England in 1988 for which the Nehru Memorial Museum and Library had paid an amount of Rs. 31,483; 135 Wrttten Answers

(b) the list of the letters alongwith the details of the donors of the papers; and

(c) the instructions, if any, of the donors for consulting the letters ?

THEMINISTEROFHUMANRESOURCEDEVELOPMENT(SHRIARJUNSINGH): (a) to(c)Furtherinformationis being collected and will beplaced on the table of the House.

Payment made for the Edwina Letters

1428. SHRI SAMAR MUKHERJEE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) to whom the Nehru Memorial Museum and Library paid the sum of Rs. 31,483 for acquiring the^Edwina—Jawahar-lal Nehru letters/papers from England in

(b) what was the mode of payment; and

(c) whether it is a fact that the recipient of the above payment was also the donor of the aforesaid letters ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (c) Further information is being collected and will be placed oh the table of the House.

Accession numbers of the Jawaharlal Nehm letters

1429. SHRI RAMACHANDRAN PIL LAI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the dates on which the Jawaharlal Nehru's letters to Lady Mountbatten were accessioned in the Nehru Memorial Museum and Library ; and

(b) what is/are its/their accession numbers ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARUN SINGH) : (a) and (b) Further information is being collected and will be placed on the table of the House.

Submission of false Pay Certificates

1430. SHRI GHUFRAN AZAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a large number of students are availing of free education facility in Navyug Schools run by N.D.M.C. in Delhi by submitting false Annual Pay Certificates of less than Rs. 1 8,000 ;

(b) whether Government ever ordered any probe to find out the veracity of such Pay Certificates ; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) NDMC has intimated that no such fact is in their knowledge. NDMC has further intimated that Affidavits duly attested are obtained from the parents every year in addition to the requirement of pay certificates.

(b) No, Sir.

(c) Does not arise.

National Sports Federations

1431. SHRI SHANKARDAYALSINGH : Will the Minister ofHUMANRESOURCE DEVELOPMENTbe pleasedto state :

(a) when the last meeting between the Ministry and the National Sports Federations was held ;

(b) whether Government propose to hold such meetings and consult the federations regularly; and

(c) whether any consultative machinery between the sports departments and the federations exists, if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF MINISTER